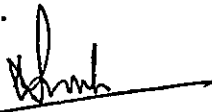




IN THE HIGH COURT OF SIKKIM

ORDER SHEET

..... Bail Appln. No. 3 of 2009
Prakash Chettri Petitioner / Appellant
 Versus
State of Sikkim Respondent

Serial No. of Order	Date of Order	Order with Signature	Office Note as to action (if any) taken on Order
01.	28.01.2009	<p>Present: Mr. Sudipto Majumdar and Mr. Sandeep Rai, Advocates for the Petitioner.</p> <p>Mr. J. B. Pradhan, Public Prosecutor for the State of Sikkim.</p> <p>-----</p> <p>Heard Mr. Sudipto Majumdar, learned counsel for the petitioner as well as Mr. J. B. Pradhan, learned Public Prosecutor for the State.</p> <p>In the course of hearing, learned counsel for the petitioner expressed his desire to withdraw the petition. No objection is raised by the learned Public Prosecutor.</p> <p>As prayed for, this application stands disposed of as withdrawn.</p> <p style="text-align: center;">  (Justice A. P. Subba) Acting Chief Justice </p>	